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PART IV—Bills introduced in the West Bengal Legislative Assembly; Reports of Select Committees presented or to be presented to that Assembly; and Bills published before introduction in that Assembly.

**GOVERNMENT OF WEST BENGAL**  
**LAW DEPARTMENT**  
**Legislative**  
**NOTIFICATION**

No. 1121-L.—17th November, 2022.—The Governor having been pleased to order, under rule 66 of the Rules

of Procedure and Conduct of Business in the West Bengal Legislative Assembly, the publication of the following Bill, together with the Statement of Objects and Reasons which accompanies it, in the *Kolkata Gazette*, the Bill and the Statement of Objects and Reasons are accordingly hereby published for general information:—

**Bill No. 32 of 2022**

**THE BENGAL JUVENILE SMOKING (REPEALING) BILL, 2022.**

**A**  
**BILL**

*to repeal the Bengal Juvenile Smoking Act, 1919.*

WHEREAS it is expedient to repeal the Bengal Juvenile Smoking Act, 1919;

Ben. Act II  
of 1919.

It is hereby enacted in the Seventy-third Year of the Republic of India, by the Legislature of West Bengal, as follows:—

Short title and  
commencement.

1. (1) This Act may be called the Bengal Juvenile Smoking (Repealing) Act, 2022.
- (2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

*The Bengal Juvenile Smoking (Repealing) Bill, 2022.*

*(Clauses 2, 3.)*

Repeal of Ben.  
Act II of 1919.

2. The Bengal Juvenile Smoking Act, 1919 is hereby repealed.

Saving.

3. Notwithstanding such repeal, anything done or any action taken under the Bengal Juvenile Smoking Act, 1919, prior to repeal, shall be deemed to have been validly done or taken.

**STATEMENT OF OBJECTS AND REASONS.**

The State Law Commission, West Bengal recommended the repealing of the Bengal Juvenile Smoking Act, 1919 (Ben. Act II of 1919), on the ground that the said Act has already been obsolete due to efflux of time.

2. The Bill has been framed with the above object in view.

3. There is no financial implication involved in giving effect to the provision of the Bill.

KOLKATA:  
*The 16th November, 2022.*

MAMATA BANERJEE,  
*Member-in-charge.*

By order of the Governor,

PRADIP KUMAR PANJA,  
*Secy. to the Govt. of West Bengal,  
Law Department.*